

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)
EXECUTION APPLICATION NO. 20 OF 2023 (WZ)**

IN THE MATTER OF:

CHANDAN SURYAKANT

KHORJUVEKAR

... APPLICANT

VERSUS

GOA COASTAL ZONE


MANAGEMENT AUTHORITY & ORS. ... RESPONDENTS

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 3

I, SHRI SANJEEV JOGLEKAR, major of age, holding the post of OSD in the Department of Environment and Climate Change, Government of Goa, having office at 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby on solemn affirmation state and submit on oath as under:

1. I say that I am holding the post of Director of Department of Environment and Climate Change, Government of Goa. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

Sanjeev Joglekar



2. At the very outset, Respondent No 3 denies all the averments, allegations and contentions raised by the Petitioner *in toto*, save and what are matter(s) of record. Nothing stated in the present petition shall be deemed to be admitted by Respondent No. 3 unless specifically admitted hereinafter.

3. I say that the Applicant has filed the captioned Application seeking execution of the judgement and final order dated 26.07.2023 passed by this Hon'ble Tribunal in the Applicant's Original Application No. 70 of 2022 (WZ).

4. I say that the answering Respondent is filing this Affidavit in compliance of the Order dated 18.12.2024 of this Hon'ble Tribunal.

5. I say that *vide* order dated 13.03.2024 this Hon'ble Tribunal had directed GCZMA to put in place a dedicated online portal for accepting and processing approvals and permissions. I say that a proposal dated 30.06.2023 pertaining to such online portal had been sent to the Government for approval of the same.



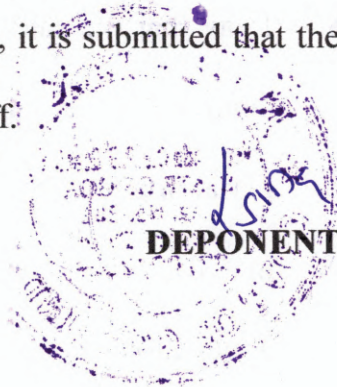
A handwritten signature in blue ink, appearing to be "Vengal Rao".

6. I say that *vide* order dated 18.12.2024 this Hon'ble Tribunal had asked to place on affidavit the status of the said proposal.
7. I say that pursuant to the said proposal a work order dated 08.08.2024 was issued to "AHASolar Technologis Limited" for development of a "Unified Single Window Portal" for accepting and processing approvals and permissions, amongst other things. A copy of the work order dated 08.08.2024 is annexed hereto and marked as "**Annexure A**".
8. I say that the said "Unified Single Window Portal" is a dedicated comprehensive portal which shall deal with all Online Applications pertaining to CRZ including permission for repairs and renovations in CRZ area, events linked to noise application, beach wedding application, construction/re-construction of residential premises, construction/reconstruction of commercial premises, etc. It shall also deal with online submission of complaints, provide status of said complaints and the minutes pertaining to the same.



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9. I say that the said work order prescribes the entire work to be completed within 120 days from the date of the work order dated 08.08.2024. However, due to the comprehensive nature of the said “Unified Single Window Portal”, the completion of the same has exceeded the prescribed time limit. I say that considering the fact that substantial work of the “Unified Single Window Portal” is complete, the time limit has been extended.
10. I say that the said “Unified Single Window Portal” shall be complete in all sense within 120 days from today.
11. I say that in light of the above undertaking, it is submitted that the captioned matter may kindly be disposed off.



VERIFICATION

I, SHRI SANJEEV JOGLEKAR, major of age, holding the post of Director of Department of Environment and Climate Change, Government of Goa, having office at 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby state on solemn oath and affirmation that the facts

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27/10/24

this Affidavit-in-Reply are true and correct to the best of knowledge, information and belief, and nothing has been concealed.

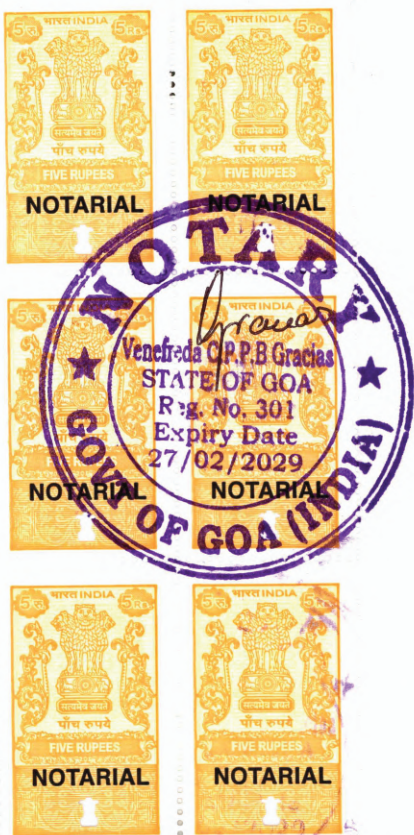
Verified at Panaji on this

18th day of February, 2025.



Sanjeer

DEPONENT



Solemnly affirmed before me

Sanjeer Soglekar

Who is identified before me by

_____ At Panjim - Goa

Sr. No. 11/02/2025/P

Date. 18/02/2025

Gracias
Venefrada C.P.P.B Gracias
Advocate & Notary Goa State

**GOA COASTAL AND ENVIRONMENT MANAGEMENT SOCIETY
(GC&EMS)**

C/o Department of Environment and Climate Change
4th Floor, Dempo Towers, Patto Panaji Goa - 403001
e-mail: goacoastalandenvtmangscity@gmail.com

No.6-6-2023/GC&EMS/Proposal/SaaS/ 217

Dated:08/08/2024

Work Order

To

AHAsolar Technologis Limited
207, 2nd Floor, Kalasagar Mall,
Near Sattaadhar Cross Road
Ghatlodiya Ahmedabad- 380 061,
Gujarat, India.

Sub :- Work Order for Development of Unified Single Window Portal on Software as a Service (SaaS) mode

Ref 1:- Our letter No.6-6-2023/GC&EMS/Proposal/SaaS/175 dated 17/07/2024

Ref 2:- Your letter No.AHA/Projects/2024-25/1669 dated 18/07/2024

With reference to your acceptance letter dated 18th July 2024 for "Development of Unified Single Window Portal on Software as a Service (SaaS) mode", we are pleased to inform you that your agency has been selected as a Portal Developer for the Department of Environment and Climate Change and its various Authorities and Autonomous Bodies under administrative control of the Department.

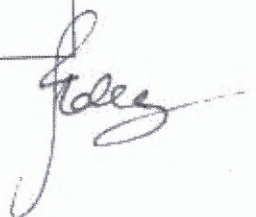
1. Scope of Work

a) The Portal developer shall develop the minimum but not limited to the following modules in the Portal.

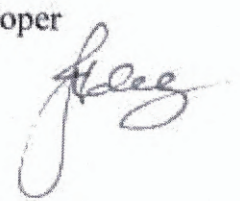
Sr. No.	Particular	Amount with Taxes (Rs.)
1.	Development of a fully functional Unified Single Window Portal: <ul style="list-style-type: none"> • Customized Online Portal • Maintenance of Portal • Cloud Server & Server Charges • Any update related to the Policy and Scheme • Integration of Payment Gateway • Available on Web (App not included) • All Features mentioned in Annexure 1 of EOI 	351.200
2	Registration & Monitoring of Night Soil Tankers	119.20
3	Online Application under Noise Rules	119.20

[Handwritten Signature]

4	Online applications for Satellite Imagery in CRZ Areas	119.20
5	Delineation of CRZ Lines on Survey Maps	119.20
6	Online Application for CRZ	
i.	Online Application for CRZ Repairs and renovation	119.20
ii.	Events application should be linked to noise application	159.20
iii.	Beach wedding application should be linked to noise application	159.20
iv.	Online Application for CRZ Construction residential	119.20
v.	Online Application for CRZ Re-construction residential	143.20
vi.	Online Application for New Construction of Hotel in CRZ	1440.00
vii.	Online Application for Repairs & Renovation of Hotel in CRZ	784.00
viii.	Online Application for Reconstruction of Hotel in CRZ	784.00
ix.	Online Application for CRZ Jetty	332.00
x.	Online Application for CRZ Bio-fencing	151.20
xi.	Online Application for CRZ Compound wall	151.20
xii.	Online Application for CRZ Temporary Structure Shacks/ Cottages / Huts / Tents	151.00
xiii.	Online Application for CRZ Parking lot	151.20
xiv.	Online Application for CRZ Retaining Wall	151.20
xv.	Online Application for CRZ Bunds	151.20
xvi.	Online Application for CRZ Ramps	151.20
xvii.	Online Application for CRZ Fisherman wharf	151.20
xviii.	Online Application for CRZ Repair of Dry-dock	151.20
xix.	Online Application for CRZ Reconstruction of dry-dock	151.20
7	Complaint	The services are to be provided without any charges
8	Court Matter	
9	Authority Agenda & Minutes	
10	Integration of IoT devices or Data logger with two-way communication and capturing multiple data points to work in coordination with the Application submitted	
11	Query and Ticket Management System	
12	Integration with NIC or any other Government Portal or Servers	
13	Hosting and Server charges	
14	Training of Concerned Officials once in every 6 months to operate the Portal	

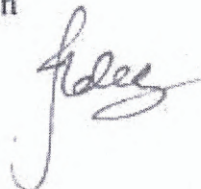


- i. The Portal Developer should maintain the software for the period of 05 (five) years and after holding for the period of 5 (Five) years the Portal Developer should hand over the software to the Department including the development of the source code.
 - ii. Developing Web and Mobile based application for submission of online applications.
 - iii. Developing a Portal to process receipt of applications for new requests under the applicable rules.
 - iv. Developing a Portal to receive and process complaints from general public for the Department of Environment & Climate Change, Government of Goa along with integration with the existing portals of NIC, E-office, Parivesh Portals, e-sarkar, etc. for seamless communication among the portals.
 - v. The Software has to be integrated with E-office, NIC, Parivesh Portals, E-sarkar etc.
 - vi. All payment must be made online.
 - vii. The Portal Developer should develop the software and maintain it on cloud storage.
 - viii. The Portal Developer shall facilitate any alteration or modification in the software developed whenever required.
- b) The Portal Developer shall develop an online portal which shall connect:-
- i. End Customer through App / Website;
 - ii. Online Portal for Government Agencies, Nodal Agencies and other concerned Agencies.
 - iii. Mobile App and Website for applicant to interface Government agencies and local administrative Authorities.
- c) The online portal shall have features for online submission of application, approvals, tracking, commissioning, payment receipt, court matter, Authorities/ Boards agenda & minutes, complaint processing and providing all the requisite data for delivering of the services along with feature of online payments (the "Software").
- d) The Portal shall also have the feature to fetch the consumer data from the any existing database, if available and feasible.
- e) The Portal Developer shall develop web portal for the entire monitoring purpose right from approval to monitoring of data through IoT device or any Government server made available on case to case. The Portal Developer



shall also develop a mobile application for connecting applicant, department, and nodal agency officers. The mobile app shall be developed on android, iOS along with the web platforms and shall also have an online payment facility as well.

- f) The portal shall map all the offices of the concerned department, subject to the requisite information of the hierarchy provided by the respective office provided to the Developer.
- g) The Portal shall be compatible for usage on the mobile phone.
- h) The Portal shall have an interactive Dashboard.
- i) The Portal shall have separate login for applicants and officers of the appropriate agencies with user-friendly interfaces and necessary security features.
- j) The Portal shall have following features for Department:
 - i. Online Accepting application forms
 - ii. Verification of applications
 - iii. Online management of the records
 - iv. All system generated registration letters
 - v. Coordinating with all the stakeholders
 - vi. Collecting online payments
 - vii. Clear Project tracking
 - viii. Receipt of Complaints
 - ix. Issuance of digital approvals
 - x. Online tracking of application, court matter etc
- l) The Portal shall have following features for Applicants:
 - i. Online Tracking of the application status.
 - ii. Clear information to be made available on the Online Portal of where to submit the applications or contact in case of any query.
 - iii. Quicker Turnaround Time.
 - iv. Completely Digital Process and Ease of access.
- m) The Portal shall have following features for Local Authorities of Administration:
 - i. Online Tracking of the application status
 - ii. Clear information on the Approval from SDM or ADM on Portal
 - iii. Automated Email, SMS/ whatsapp Communication to Local Administration Office and Online access to verify the status.



2. **User Acceptance Testing, Finalization of Webhosting requirement and Security Audit of the Unified Single Window Portal.**
 - i. Testing of Beta Version of Portal to check all interactive and information functionalities.
 - ii. Demonstration of Key Functionalities to the stakeholder such as Department and Nodal agencies.
 - iii. Provide a fully audited Portal
3. **Training and Capacity Building**

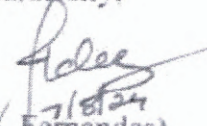
Physical workshop/training and awareness are required to be conducted for the officers of Nodal Agencies, facilitating the officers of the Nodal Agencies and Department to perform their assigned role in the entire procedure for interconnection including feasibility, inspection, monitoring, metering etc. The workshops training shall be designed in such a way to clear all their doubts and concerns to the best possible level.

4. **Payment terms**

The Portal developer shall remit 5% of the application fees collected to the Goa Coastal & Environment Management Society every quarterly by 7th of the consequent month and the Portal Developer should open an Escrow account in Goa where Project Director (GC&EMS) will be one of the account holder.

The time line for completion of the above said work will be 120 days from the date of issue of the Work Order.

Yours faithfully,


 (Johnson B. Fernandes)
 Project Director GC&EMS
 & Director (Env't & CC)

Copy To
 P.A. to Secretary (Environment & CC), Secretariat, Panaji, Goa.